

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 3249
(To be answered on the 15th March 2018)**

Air Services Agreement

3249. SHRI J.J.T. NATTERJEE

Will the Minister of CIVIL AVIATION

तागर विमानत मंत्री

be pleased to state:-

- (a) whether the Government has recently approved the signing of Air Services Agreement (ASA) between India and Greece and if so, the details thereof;
- (b) whether the agreement is as per latest international civil aviation rules and if so, the details thereof;
- (c) whether the designated airlines of either country would have the right to establish offices for the promotion and sale of air services in the territory of the other country and if so, the details thereof;
- (d) whether the designated airlines of both countries would have fair and equal opportunity to operate the agreed services on specified routes; and
- (e) if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

तागर विमानत मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) & (b): Yes Madam, the Government has approved the signing of Air Services Agreement (ASA) between India and Hellenic Republic (Greece). The text of the Air Services Agreement with the Hellenic Republic (Greece) was based on recent templates of International Civil Aviation Organisation (ICAO).

(c): As per Article 11 on "Commercial Opportunities" of the said Air Services Agreement, the airline(s) of each country shall have the right to establish offices in the territory of other country for promotion and sale of air services and other ancillary products and facilities required for provision of air services.

(d) & (e): As per Article 5 on "Principles governing operation of Agreed Services" of the said Air Services Agreement, there shall be fair and equal opportunity for the designated airlines of both countries to operate the agreed services on the specified routes between their respective territories.
